

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/TT/2017

- Subject : Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Combined Asset: a) 400/220kV,315MVAR,ICT-I along with associated bays at Hamirpur GIS S/S, b) 400kV,80 MVAR Bus Reactor along with associated bays at Hamirpur GIS S/S and c) LILO of one circuit of 400kV D/C Parbati-Amritsar T/L at Hamirpur along with associated bays & Line reactor at Hamirpur GIS S/S, under Northern region system strengthening scheme-XX in Northern region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014.
- Date of Hearing : 4.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Ltd. and 16 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh PD, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up of the transmission tariff of 2009-14 period under the 2009 Tariff Regulations and the determination of tariff of the 2014-19 tariff period under the 2014 Tariff Regulations of three assets in Northern Region System Strengthening Scheme-



XX in Northern Region. The tariff for the 2009-14 period was allowed vide order dated 4.2.2016 in Petition No. 36/TT/2013.

2. The representative of the petitioner submitted that RCE of the instant asset has been submitted and the same may be considered. He further submitted that the instant assets are in a GIS sub-station and the initial spares claimed are on a higher side and it may be allowed.

3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 26.5.2017:-

- (i) Petition number corresponding to other assets covered in the project, wherein the true-up tariff for 2009-14 has been claimed.
- (ii) Form-5B i.e. "Details of Element-wise cost of Project", as per 2009 Tariff Regulation 2009, as per RCE.

4. The Commission further directed the respondents to file their reply by 9.6.2017 and the petitioner to file rejoinder, if any, by 19.6.2017. The Commission further observed that no extension of time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

